

IT E M NO.2

COUR T NO.7

S E C T I O N IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 0 7 7 7 / 2 0 0 5

(From the judgment and order dated 1 2 / 0 8 / 2 0 0 5 in W P No. 7 2 3 2 / 2 0 0 4 of The  
HIGH COUR T OF B O M B A Y )

ASHO K SADHU R A M MULCH A N D A N I

Petitioner(s)

V E R S U S

N E E L I M A SADA N A N D VAR T A K & ORS.

Respondent(s)

(With appln.(s) for direction and deletion of Respondent No.7 and permission to file  
additional documents and modification of Court's order dated 3 0 . 1 1 . 2 0 0 5 and  
3 1 . 3 . 2 0 0 6 and with prayer for interim relief and office report)  
(for final disposal)

W I T H S L P (C) NO. 4 4 3 6 of 2 0 0 6

(With appln.(s) for interim relief and modification of Court's order and with prayer  
for interim relief and office report)  
(for final disposal)

Date: 1 2 / 1 2 / 2 0 0 7 This Petition was called on for hearing today.

C O R A M :

HON' B L E MR. JUS T I C E G.P. MATHU R

HON' B L E MR. JUS T I C E AFT A B ALAM

For Petitioner(s) Mr. Vishwajit Singh, Adv.

Mr. Vijay Ku m a r , Adv.

Mr. Siddharth Sengar, Adv.

Mr. Peter Wilson, Adv.

Mr. Shivaji M. Jadh av, Adv.

For Respondent(s)

Mr. Subrat Birl a, Adv.

Mr. S.C. Birla, Adv.

Ms. Aparajita Singh, Adv.

Mr. S.S. Shinde, Adv.

Mrs. Asha G. Nair, Adv.

Mr. V.N. Raghupathy, Adv (N.P.)

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UPON hearing counsel the Court made the following

O R D E R

The Petitioner was appointed as Public Prosecutor and

District Government Pleader for a period of three years on

1.6. 2 0 0 4 . His appointment was set aside by the High Court by

the impugned judgment and order dated 1 2 . 8 . 2 0 0 5 . The period

for which the Petitioner had been appointed has expired on

1.6. 2 0 0 7 . That apart the person who had been appointed after the judgment of the High Court and is functioning as Public P rosecutor has not been impleaded as party in the special leave petition. In these circumstances, no effective relief can be granted to the Petitioner at this stage. The special leave petitions are, accordingly, dismissed without expressing any opinion on the merits of the case. It is, however, made clear that in case the Petitioner makes an application for the post of Law Officer in future, the same shall be considered on its own merit.

Applications for deletion of the name of Respondent No.7 and modification of Court's order are also dismissed.

(K. K. Chawla)  
Court Master

(Radha R. Bhati a)  
Court Master